

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 218 & 181 of 2015

Dated: 20th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matte of:-

Byrnihat Industries Association Appellant(s)
Versus
Meghalaya State Electricity Regulatory Commission & Anr.
... Respondent (s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ishaan Mukherjee

Counsel for the Respondent(s) : Ms. Sakie Jakaria

ORDER

Learned counsel for the State Commission seeks three weeks time to file reply. He may file the same on or before 11.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 26.02.2016 after serving copy on the other side.

List the matter on **08.03.2016.**

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson